

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 08.05.2024 AT 01:30 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP/14/244/AMR/2023		Sec 244 of Companies Act, 2013	MR.Ram Kishan Saraf & 3 Ors Vs Facor Alloys Limited & 34 Ors
	IA(Companies Act)/1/2024	U/Rule 11 of NCLT Rules, 2016	Mr.Ashim Saraf Vs Facor Alloys Limited

ORDER

Present: Mr. Sai Sanjay Suraneni, Mr. Navpreet Singh Ahluwalia & Mr. Adhish Sharma, Ld. Counsels for the Petitioners.

It is stated by the Ld. Counsel for the Petitioners that due to technical reasons he wants to withdraw the present petition. Recorded his submission. As such, this petition is dismissed. Accordingly, CP/14/244/AMR/2023 is dismissed as withdrawn.

In view of dismissal of the main CP, IA (Companies Act)/1/2024 becomes infructuous. Accordingly, IA (Companies Act)/1/2024 is disposed of.

Sdt-

**SANJAY PURI
MEMBER (TECHNICAL)**

Sdt

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**